

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. M.P. No. 180 of 2011

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5/08.07.2020 Mr. Bholu Nath Ojha, learned counsel for the petitioner prays for some time.

Prayer is allowed.

List this case in usual course after the Court starts normal functioning, post COVID-19.

It is made clear that there is no interim order or any order of stay in this case.

(Ananda Sen, J)

Mukund/-